का प्रदर्शन न करें। इस तरह का अवसर न दें और हम अपने बच्चों को समझाएं। उन्होंने कहा कि कम महिलाएं सफर करती है। यह बात सही है लेकिन, टाइम-बे-टाइम न आंए और कारों से लिफ्ट भी न मांगे। कारों से लिफ्ट नहीं मांगनी चाहिए। हमें अपने बच्चों को समझाना चाहिए। हम समझाते हैं। जो सरकार इस बात को गंभीरता से लेती है। महिलाओं, बच्चों, माइनोरिटी, अनुसूचित जाति, जनजाति, इस सब के बारे में सरकार बहुत ही ज्यादा चिंतित है। उनके ऊपर जुल्म, अत्याचार कम हों और उनका उत्थान हो। वे सामाजिक राष्ट्रीय मुख्य धारा में आए। इस तरह का प्रयास हमेशा सरकार करती है और आगे भी करेगी।

DR. T. SUBBARAMI REDDY: Sir, I will be very brief. Before speaking on this Bill, I want to move a Bill mentioned against my name at serial number 15.1 want to also introduce the Bill. Sir, at the time of introduction, my name was called, but I was not here.

THE VICE-CHAIRMAN (SHRI LALITBHAI MEHTA): You have to move the Bill first and then introduce it.

THE CONSTITUTION (AMENDMENT) BILL, 2003 (TO AMEND ARTICLE 130)

DR. T. SUBBARAMI REDDY: (Andhra Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. T. SUBBARAMI REDDY: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI LALITBHAI MEHTA): Dr. Reddy, you can now speak on the Bill moved by Smt. Bimba Raikar.

THE WOMEN AND GIRLS (PREVENTION OF STRIPPING, TEASING, MOLESTATION, BRANDING AS WITCHES AND OFFER AS DEVADASIS) BILL, 2003-CONTD.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I welcome and also fully support the Women and Girls (Prevention of Stripping, Teasing, Molestation, Branding as Witches and Devadasis) Bill, 2003, moved by Smt. Bimba Raikar, Sir, I want to draw the attention of Mr. Gautam. ...(Interruptions)... He is not listening to it.